

(c) if so, what are the reasons for reconsidering and sanctioning the loan?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) while no big loan has been granted during the last twelve or even eighteen months by the State Bank of India to Jaipur Udyog Limited, the bank has been continuing various credit facilities to the company as part of a nursing operation.

(b) No, Sir.

(c) Does not arise.

Non-Compliance with the advice of the Central Vigilance Commission by the authorities of a Bank

491. SHRI GHOUSE MOHIUDDIN SHEIKH: Will the Minister of FINANCE be pleased to state;

(a) whether Government's attention has been drawn to a news item appearing in the Hindustan Times of the 7th September, 1978 to the effect that the Central Vigilance Commission pointed out a case where it had advised dismissal of a Bank Manager for certain lapses but the Bank authorities did not comply with the Commission's advice; and

(b) if so, what are the details in this regard and what action Government propose to take in the matter?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes, Sir.

(b) State Bank of Saurashtra, which had conducted an inquiry into the irregularities committed by one of its officers, had recommended dismissal of the officer concerned and consulted the Central Vigilance Commission which concurred in the bank's view. However, on receipt of the officer's explanation on the show cause notice issued to him before imposing the penalty of dismissal, the Executive Committee of the Bank decided that, in view of the explanation offered by the officer, a reduced punishment was appropriate. The decision of the Executive Committee was to secure 1

the concurrence "of" Central Vigilance Commission before imposing the reduced punishment. Due to an administrative lapse in the bank, such concurrence was not obtained. State Bank of India has suitably explained the matter to the Central Vigilance Commission and sought its *ex post facto* approval.

Import of Synthetic Fabrics

492. SHRI DINESH SINGH: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether any synthetic fabrics are still being imported into India; and

(b) if so, what are the reasons therefor, particularly when there is adequate production at home?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) In the Import Policy for 1978-79, a provision has been made for import of synthetic fabrics/synthetic blended fabrics required for execution of export orders for garments made of such imported fabrics, through the system of Advance Licensing. This is evidently to meet foreign demand with a view to promoting exports.

Investment by Banks for education and removing-unemployment

493. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to state:

(a) the amount of investment made by the nationalised banks in the rural and semi-urban sectors for education and removing unemployment;

(b) whether Government are aware that because of meagre banking facilities available for education and providing employment in the rural and semi-urban sectors traditional moneylenders exploit the situation: and